

under the public distribution system during the years 1985 and 1986 are attached. [Sec. Appendix CXL, Annexure No. 119].

Danger to Government Biddings in Pushp Vihar, New Delhi

3386. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether Government have received any complaint during 1986 from All India CPWD Employees Union, New Delhi to the effect that water tanks in bath rooms are likely to cause danger to the buildings in Pushp Vihar Sector-III Colony, New Delhi if so, the results of inspection made in this regard; and

the action Government propose; to take against guilty staff for not demolishing such tanks and taking prompt action in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, there was a complaint from All India CPWD Employees Union, New Delhi to this effect in July, 1986. The construction of small water tank in bathroom may not cause danger to the life of buildings, if the same is small and its wall and floor is made water proof. The quarters were immediately inspected and it was noticed that there was no danger to the building due to construction of these small water tanks.

(b) Question does not arise.

Alleged Complaints by All India C.P.W.D. Employees Union, New Delhi

3387. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state: 1612. RS—7

(a) whether some of the Members of Parliament have recommended for vigilance inquiry on the points raised in the letter No. EUC/PVMD/1572-77, dated the 5th July, 1986 of AU India CPWD Employees Union, New Delhi about the undue advantages enjoyed by the Engineers of CPWD; if so, what are the details thereof; and

(b) whether any vigilance inquiry was instituted, if so, what is the outcome of the inquiry?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Shri Sultan Singh, M.P., has drawn attention to the letter dated 5th July, 1986 from the CPWD Employees Union. The letter does not mention about any undue advantages enjoyed by Engineers. It, however, had mentioned about a dispute regarding the advantages given by Local Engineering Staff to the Residents' Welfare Association, Pushp Vihar.

(b) After a departmental meeting between Senior Engineers and the representatives of the Employees Union and the Residents' Association, all the misunderstandings and disputes have been resolved to everybody's satisfaction. No further vigilance inquiry is called for.

Shifting of Allottees to other Areas

3388. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether some Members of Parliament have forwarded the request of AU India CPWD Employees Union, New Delhi, regarding getting the accommodation of some of the allottees of Government flats of South Delhi Government Colonies shifted to some other areas, who took law into their hands and threatened Government officer/workers on duty; if so, the action taken thereon; and

(b) by when Government propose to get such allottee shifted to ease the tension prevailing in the area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) A request through Member of Parliament has been forwarded from the 'All India CPWD Employees Union.

(b) The matter is being looked into.

Maintenance of Tube Wells/Pumps in Pushp Vihar, New Delhi

3389. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any rule under which Construction Divisions of CPWD handover their work to Maintenance Divisions after a prescribed period; if so, the period prescribed for the purpose;

(b) what are the reasons that work relating to maintenance of the tube wells/Pumps in Pushp Vihar, New Delhi have not been handed over by the Electrical Construction Division-IV to Electrical Maintenance Division-XIII so far even after lapse of more than 6 years; and

(c) by when Government propose to get the work handed over to the said Maintenance Division?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) There is no such rule.

(b) The Electrical Division No. XIII, which is not a purely maintenance Division, is very heavily loaded and hence not in a position to take up any additional work. Accordingly, the Elect. Constn. Division, which is comparatively light, is continuing to maintain wells/pumps in Pushp Vihar.

(c) There is no such proposal.

उचित दर की दुकानों में अनियमितताएं

3390. श्री रामसिंहभाई पातलोया-भाई राठवा : क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को दिल्ली, गुजरात तथा अन्य राज्यों के लोगों से 1 जनवरी, 1985 से 30 जून, 1986 की अवधि में उचित दर की दुकानों में हेराफेरी, अनियमितता, कालाबाजारी और धोखाधड़ी की शिकायतें प्राप्त हुई हैं ;

(ख) यदि हाँ, तो उसका ब्यौरा क्या है ;

(ग) कितनी दुकानों के लाइसेंस रद्द कर दिये गये और उनके विरुद्ध क्या कार्यवाही की गई है ;

(घ) इस संबंध में सुधार करने के लिए क्या नये उपाय किये गये हैं ;

(ङ) क्या सरकार वर्तमान वस्तुओं के अलावा अन्य वस्तुएं भी उचित दर की दुकानों के माध्यम से वितरित करने का विचार रखती है ; और

(च) यदि हाँ, तो उसका ब्यौरा क्या है ?

खाद्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री गुलाम नबी आजाद) :

(क) और (ख) चूंकि अपने-अपने क्षेत्रों में सार्वजनिक वितरण प्रणाली के गठन और प्रशासन के लिए मुख्य रूप से राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन उत्तरदायि हैं, अतः हेराफेरी, अनियमितताओं, चोर-बाजारों और धोखाधड़ी संबंधी शिकायतें संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन द्वारा निपटाई जाती हैं। केन्द्रीय सरकार ऐसे मामलों के बारे में कोई आंकड़े नहीं रखती है।

(ग) और (घ) राज्य/संघ राज्य क्षेत्र जांच की व्यवस्था करते हैं और उचित कार्यवाही, जिसमें जहां वही आवश्यक हो वहां लाइसेंस को रद्द करना भी शामिल है करते हैं। इस सम्बन्ध में केन्द्रीय सरकार द्वारा अलग से कोई आंकड़े नहीं रखे जा रहे हैं। राज्यों/संघों राज्य क्षेत्रों